

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 7/RP/2024**

Subject : Section 94 of the Electricity Act, 2003 read with Section 114 of the Code of Civil Procedure and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review of order dated 18.1.2024 passed in Petition No.114/MP/2019.

Petitioners : GMR Energy Trading Limited (GETL) & Anr.

Respondent : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO)

Date of Hearing : **26.9.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Yashaswi Kant, Advocate, GETL& GWEL  
Ms. Priyanka Vyas, Advocate, GETL& GWEL  
Ms. Anusha Nagarajan, Advocate, TANGEDCO  
Ms. Prajeet Ghosh, Advocate, TANGEDCO

**Record of Proceedings**

At the outset, learned counsel for the Petitioner prayed for an adjournment on the ground of the lead /arguing counsel being occupied in a part-heard matter before another forum.

2. Considering the request of the learned counsel for the Petitioner, the Commission adjourned the matter.
3. The Petition will be listed for the hearing on **12.11.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**